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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

CP NO. 118/2002
OA NO. 1838/2001

This the 22nd day of March, 2002

HON'BLE SH. V.K.MAJOTRA, MEMBER (A)
HON'BLE SH. KULDIP SINGH, MEMBER (J)

Shri Vinod
S/o Shri Nanka
R/o Staff Quarters
Military Farm No.II,
Mawana Road, Meerut Cantt.
Meerut (U.P)
(By Advocate: Sh. S.K.Gupta proxy for
Sh. B.S.Gupta)

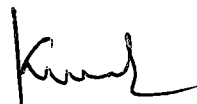
Versus.

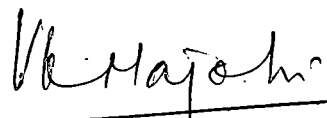
1. Shri V.P.Singh
Deputy Director General,
Military Farms,
QMG Branch, Block-III,
R.K.Puram, New Delhi.
2. Shri Charan Singh,
Additional Director,
Military Farms/Officer Incharge,
Military Farm No.II,
Mawana Road, Meerut Cantt.,
Meerut (U.P).

ORDER (ORAL)

By Sh. V.K. Majotra, Member (A)

Sh. Gupta states that he wants to withdraw the CP at this stage. CP is dismissed as withdrawn.


(KULDIP SINGH)
Member (J)


(V.K. MAJOTRA)
Member (A)

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